published both in Hindi and English in the Gaaette of India and the concerned State Gazette.]

False Claims of Travelling and Night Duly Allowances by Officials of Ilahabad Division

1234. SHRI J. P. YADAV; Will the Minister of RAILWAYS be pleased to refer to the answer to Starred Question No. 349 given i7i the Rajya Safefta on rlic 3rd April, 1972 and state:

(a) whether instructions issued to Northern Railway Administration on 3rd February, 1072 to initiate necessary action under the Railway Servants (Discipline and Appeal) Rules against the Ticket Checking Staff of Allahabad Division has since been taken:

(b) il so, ihe result thereof; and

(c) if the answeT to pari (a) above be in the negative, by when the action is likely to be taken?

THE DEPUTY MINISTER IN THE MINISTRY OF RAII WAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes, Sir.

(6) and (c) In pursuance of the instructions issued to the Northern Railway Administration, disciplinary action was initialed

il ain i 8 employees. Out of these 5 employees bad been served with Memorandum for 'Minor' penalty. In the ease of remain-in;;, :: employees have been served with

! morandnnn for 'Major' penaltv and enquiry under the Railway Servants (Discipline and Appeali Rules is in progress.

Irregular Levy of Demurrage Charges

I2S5, SHRI J. P. YADAV: Will the Ministei of RAILWAYS lie pleased to refer

to the answer to Unstarred Question No. 128 given in the Raj\a Sabha on 7th August, 1072 and state:

(a) whether disciplinary, action against five persons who were held responsible for various irregularities regarding levy of de murrage charges againsi parcels handling contractor at Tundla has since been com pleted;

(b) if so, the results thereof;

u) whether demurrage charges were also raised againsi a Cooperative Society holding goods handling contract at Aligarh and mi enquin the --ante wen not found to be due:

(d) if so. whether am action has been taken against ihe sjtaff found responsibly; and

(c) if not. tin reasons therefor?

1111. DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b) Not yet. Five persons naiuclv S/Shree 1. R. D. Sharina. Commercial Inspector, 2. A. D. Saxena, Station Master. 3, J*, p. Srivastava, Hd. Panel Clerk, -1. S. C. Saraswat. \U]. Coaching Clerk of Tundla and 5. P. C. Gupta, Sr. Clerk, Commercial Brandt. Allahabad, were found responsible for irregular lew ol demurrage charges M Tundla. Out of these five persons S/Shree P. P. Srivastava and A. D. Saxena have retired from railway service w.e.f. SI-S-72 and 14-12-72 respectively and hence the cases against them have been closed. Replies to the memorandum it changes served to Shri R. D. Sharma and Shri S. C. Saraswat are under consideration of the disciplinary authority. Shri P. C. Gupta is on unauthorised absence on and from 14-8-72 and action will be taken againsi hint on his resumption of duty.

(c) <u>\ssistani</u> Commercial Superintendent Allahabad made enquiries into the demurrage clwg< hilled In staB against the Goods handling Society of Aligarh Jn. in June, 1972; and the demurrage charges were found to have been correctly levied as per extant rules.

(d) and (ei Questions do not arise in view of the reply given to part (c) above.

Autonomous Corporation for the Utilization of Rrahainputra River Water

1286. SHRI GANESHI.AI, MALI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the Central Government have given their approval lor setting up ari autonomous Corporation for the iitili/ation of Brahmaputra river water; and

tin if so. the main features thereof?